IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV

5. CP(IB)- 1926(MB)/2019

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.07.2021**

Name of the Parties: Laxmi Trading Company
Vs.
Prakash Corrugated Pune Pvt. Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Praveen Mahajan, Ld. Authorized Representative appeared on behalf of the Petitioner. Mr. Ankit Malu, Ld. Counsel for the Respondent present.

2. Counsel for the Respondent/Corporate Debtor submits that out of the total claim of Rs. 52 lakhs, they have paid 47 lakhs and now only 5 lakh is pending.

3. Counsel for the Respondent seeking time to pay the remaining outstanding payment of Rs.5 lakh. Time granted.

4. List this matter for hearing on **26.08.2021**.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member(Judicial)

skd/